

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 87/TT/2012

Subject : Approval of transmission tariff for assets under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for Network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14

Date of Hearing : 20.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : PGCIL

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 others

Parties present : Shri. S.S. Raju, PGCIL
Shri. M.M. Mondal, PGCIL
Shri. S.K Venkatesan, PGCIL
Ms. Seema Gupta, PGCIL
Ms. Sangeeta Edwards, PGCIL

Record of Proceedings

1. The representative of the petitioner submitted as under:-
 - a) This petition is for determination of transmission tariff of 10 assets which are planned to evacuate power from various generation projects of DVC.
 - b) As per Investment Approval dated 29.8.2008, the transmission system was scheduled to be completed within 48 months progressively from the date of Investment Approval, i.e. by 1.9.2012. All the assets have been commissioned within time, except 765 kV S/C Gaya-Balia transmission line (Asset D) and 400 kV D/C Quad Maithon-Gaya transmission line and associated bays (Asset F). In these cases, there was delay on account of forest clearance, and interim arrangement was made with the approval of CEA. revised tariff forms and management certificates have been submitted;
 - c) The cost is within the FR cost for all the assets. Copy of RCE and approval of the Board of the petitioner company have been submitted.



2. The Commission desired to know as to why the expenditure on interim arrangement should not be reimbursed by the beneficiaries as a onetime expenditure. The Commission directed the petitioner to submit the following information on affidavit before 14.11.2014 with a copy to all the respondents:-

- a) Expenditure incurred for the new configuration of the lines on account of interim arrangement;
- b) Copy of the investment approval for the new configuration by its Board;
- c) RPC deliberations/approval, if any, for the contingency arrangements in case of Asset-D and Asset-F;
- d) Status of forest clearance for Asset-D and Asset-F.

3. The Commission directed that due date of filing the information should be complied with and information received after the date shall not be considered while passing the order.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal

